

FOREST DEPARTMENT
Chief Conservator of Forests, South, Gurugram
Forest Complex, Sohna road, Gurugram, Tel. No. 0124-2320981

No. :- 1467

Dated :- 12/11/2020

To Principal Chief Conservator of Forests (HoFF),
Haryana,
Panchkula.

Sub. : Submission of compliance report in OA No. 334/2019 titled as "Ram Avtar yadav
V/s Union of India & Ors.

Ref. This office letter No. 1459 dated 11.11.2020

In reference to the matter as stated above, a compliance report was sent vide this office letter as mentioned above. However, some observations were communicated telephonically which have been included in the present status report enclosed.

The same may kindly be filed by email at judicial-ngt@gov.in, in compliance of the order of Hon'ble Green Tribunal. The matter is listed on dated 17.11.2020.

Enclosure : as above


Conservator of Forests,
South Circle, Gurugram

**Submission of Compliance report in OA No 334 of 2019 titled as
Ramavtar Yadav v/s Union of India**

That the applicant Sh Ramavtar Yadav filed an OA No. 334 of 2019 titled Ramavtar Vs Union of India & Others before the National Green Tribunal inter-alia alleging that the construction of Police Training Centre, Bhondsi, Gurugram, Haryana has been raised on area notified under Section 4&5 of PLPA, 1900.

While hearing the case on dated 04.02.2020 the Hon'ble NGT ordered as under:-

While the above action may have been now taken, the fact remains that law has been blatantly violated for which accountability needs to be fixed. Let such action be ensured by the Chief Secretary, Haryana and an action taken report furnished before the next date by email at judicial-ngt@gov.in.

In the matter as stated above it is stated that 1st stage approval has been granted by Ministry Of Environment, Forest & Climate Change, Northern Regional Office, Chandigarh vide their letter no 9-HRC008/2020-CHA dated 10.09.2020 for construction of Police Training Centre at Bhondsi (Annexure-1). It is stated that a demand note has been issued by Divisional Forest Officer, Gurugram vide their office letter No. 1022-G dated 15.09.2020 for Rs. 14,28,02,885/-. (Annexure-II) It is stated earlier it was proposed that an amount of Rs. 31,33,93,132/- would be deposited after in-principle approval as under:-

Rs. 27,10,47,752/- for compensatory afforestation.

Rs. 2,11,72,690/- for NPV.

Rs. 2,11,72,690/- for penalty for violation.

Total Rs. 31,33,93,132/-.

However, the scheme for compensatory afforestation was revised for undertaking plantation in 23.87 hectares of land as per the guidelines issued vide MoEF letter F.No. 11-42/2017-FC dated 29.01.2018 (Annexure-III). The revised scheme for compensatory afforestation is as under:-

Rs. 2,27,75,493/- for compensatory afforestation.

Rs. 2,27,75,493/- for NPV

Rs. 3,38,76,304/- for penalty for violation.

Rs. 6,49,78,398/- for other charges.

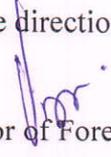
The difference in the amount of compensatory afforestation is because earlier five times compensatory afforestation was calculated for 119.35 ha. over and above the compensatory

afforestation of 23.87 ha. which has now been revised to Rs. 2,27,75,493/- as per the guidelines issued vide MoEF letter F.No. 11-42/2017-FC dated 29.01.2018.

It is stated that IRB, Bhondsi submitted a proposal in 2009 for diversion 24.28 ha forest land for non-forestry purpose under the provisions of the FC Act, 1980. As per the provisions of the Act, the project proponent/ user agency had to provide equivalent non-forest land, for which 21.80 ha in Hissar District and 3.06 ha in Rohtak District was identified. Accordingly, the proposal for diversion of 24.28 ha of forest land was forwarded to the appropriate authority. The State Advisory Group of Northern Regional Office, MoEFCC, Chandigarh discussed the proposal in its meetings in 2009 and 2012 wherein it was advised that the User Agency should revise its lay out plan and submit the proposal accordingly. Subsequently, MoEFCC vide its letter F.No.11-232/2014-FC (pt) dated 24.07.2014 advised the User Agency to re-submit the proposal online. A meeting was held under the Chairmanship of Principal Chief Conservator of Forests, Haryana in 2016 where the IRB, Bhondsi agreed to submit the proposal of diversion of forest land online. A revised proposal No. FP/HR/Others/25967/2017 for diversion of 160.97 ha forest land was submitted by the user Agency in 2017 which was processed and was sent to appropriate authority. However, the user agency did not have equivalent non-forest land in lieu of proposed diversion of 160.97 ha forest land to be given under FCA.

IRB, Bhondsi/ user agency submitted a proposal under FC Act 1980 in the year 2019 for diversion of 23.87 ha, in lieu of the land which had been earlier transferred to the Forest Department in the year 2009. The transferred land was 23.87 ha. (59.1 Acres) and accordingly diversion was applied for equivalent amount of land measuring 23.87 ha. Since the IRB, Bhondsi has already constructed buildings and roads in the land without prior approval of the Central Government as per the provisions of the FC Act, the proposal has been processed accordingly and penalty has been imposed.

There has been a regular correspondence between Forest Department and IRB, Bhondsi since 2009. The proposal was applied thrice but was delayed due to technical issues. Prima facia there is no negligence on the part of the Forest officials concerned. As per provisions of FC Act 23.87 ha. of land has been transferred to Forest Department and a penalty of Rs. 3,38,76,304/- has been imposed on the user agency. The report is hereby submitted to Hon'ble NGT for placing on record. The directions passed by Hon'ble Green Tribunal will be complied with sincerely.


Conservator of Forests,
South, Gurugram


Divisional Forest Officer,
Gurugram



सत्यमेव जयते

भारत सरकार
GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
उत्तर क्षेत्रीय कार्यालय, चंडीगढ़ / Northern Regional Office, Chandigarh



मिसिल संख्या -: 9-HRC008/2020-CHA
सेवा में,

दिनांक: 10-09-2020

अतिरिक्त मुख्य सचिव (वन),
हरियाणा सरकार,
हरियाणा सिविल सचिवालय,
चण्डीगढ़ - 160001

विषय:- Diversion of 23.87 ha of forest land (closed under section 4 & 5 of Punjab Land Preservation Act, 1900) in favour of Inspector General of Police, I.R.B., Bhondsi (Gurugram) for construction of building and road for Police Training & Research, Indian Reserve battalion along Bhondsi - Damdama-Rithoj road, km. 3, L/s at Bhondsi, under Forest Division and District Bhondsi, Haryana (online Proposal No. FP/HR/Others/42509/2019)

- संदर्भ: i). प्र०मु०वन संरक्षक, हरियाणा के पत्र संख्या प्रशा डी तीन 9160/3871 दिनांक 23.01.2020
ii) नोडल आफिसर (एफ सी) के पत्र संख्या प्रशा डी तीन 9160/7356 दिनांक 03.09.2020
iii) Minutes of the REC meeting held on 06.08.2020

महोदय,

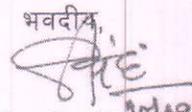
कृपया उपर्युक्त विषय से संदर्भित पत्र का अवलोकन करें जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अधीन अनुमति मांगी गई है।

2. राज्य सरकार के प्रस्ताव का ध्यानपूर्वक अध्ययन करने और REC द्वारा स्वीकृति के पश्चात उपर्युक्त विषय हेतु 23.87 हेक्टेयर वन भूमि के उपयोग के लिए सैधांतिक स्वीकृति निम्नलिखित शर्तों को पूरी करने पर प्रदान की जाती है।

- प्रयोक्ता एजेंसी से CA स्कीम के अनुसार प्रतिपूर्ति पौधारोपण की राशि जमा करवाई जाये।
- प्रयोक्ता एजेंसी से पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के द्वारा जारी Forest (Conservation) Act, 1980 and Forest Conservation Rules, 2003 (Guidelines and Clarifications) के para 1.21 (ii) के तहत Penal NPV की राशि जमा करवाई जाये।
- वन मण्डल अधिकारी यह लिखित आश्वासन (undertaking) देंगे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण और अतिरिक्त प्रतिपूर्ति पौधारोपण के स्थलों को बिना सक्षम अधिकारी के अनुमोदन के स्वेच्छानुसार नहीं बदलेगें।
- नोडल अधिकारी (State CAMPA) यह लिखित आश्वासन (undertaking) देंगे कि इस कार्यालय द्वारा स्वीकृत प्रतिपूर्ति पौधारोपण स्कीम और अतिरिक्त प्रतिपूर्ति पौधारोपण स्कीम के अनुसार बजट वन मण्डल अधिकारी को उपलब्ध करवायेगें।
- माननीय उच्चतम न्यायालय के आदेश दिनांक 30.10.2002, 28.03.2008, 24.04.2008 एवं 09.05.2008 तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार, नई दिल्ली के निर्देश संख्या 5-3/2007-FC दिनांक 05.02.2009 के अनुसार प्रयोक्ता एजेंसी से प्रस्तावित वन भूमि की नैट प्लैट वैल्यू जमा करवाई जाये।
- प्रयोक्ता एजेंसी भुगतान राशि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की वेबसाइट www.parivesh.nic.in पर केवल ऑनलाइन माध्यम से जमा करवाएगी।
- User agency should ensure that the compensatory levies (CA cost, NPV, etc.) are deposited through challan generated online on web portal and deposited in appropriate bank only. Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.

- viii. User Agency shall ensure that no other proposal in the division, for which Stage-I has already been granted in the past, is still pending for compliance of conditions of Stage-I approval. An Undertaking to this effect that "no such proposal for compliance of conditions of Stage-I approval is pending with this division" be submitted. Compliance of the same will be mandatory for the final clearance of this proposal by this office.
- ix. The State Govt. shall not issue temporary working permission until the entire compensatory levies are deposited by User Agency and confirmed online on Ministry's web-portal.
- x. Original FRA certificate be provided.
3. अन्तिम स्वीकृति के उपरांत निम्नलिखित शर्तों का पालन भी किया जायेगा।
- वन भूमि की विधिक परिस्थिति बदली नहीं जाएगी।
 - प्रस्ताव के अनुसार कोई भी वृक्ष नहीं काटा जाएगा।
 - प्रतिपूर्ति पौधारोपण और अतिरिक्त प्रतिपूर्ति पौधारोपण प्रयोक्ता एजेंसी से प्राप्त राशि से 23.87 हैक्टेयर वन क्षेत्र और गैर वन क्षेत्र में पौधों लगाकर किया जायेगा।
 - वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा किसी अन्य उद्देश्य के लिये नहीं किया जायेगा।
 - साथ लगते वन और वन भूमि को किसी तरह का कोई नुकसान नहीं पहुंचाया जायेगा और साथ लगते हुए वन और वन भूमि को बचाने के लिये सभी प्रयत्न किये जायेंगे।
 - जब कभी भी NPV की राशि बढ़ाई जायेगी तो उस बढ़ी हुई NPV की राशि को जमा करने के लिए प्रयोक्ता एजेंसी बाध्य होगी।
 - स्थानान्तरण के लिए प्रस्तावित वन भूमि को केंद्रीय सरकार की पूर्व अनुमति के बिना किसी भी परिस्थिति में किसी अन्य एजेंसी, विभाग या व्यक्ति विशेष को हस्तांतरित नहीं किया जायेगा।
 - केंद्रीय सरकार की अनुमति के बिना प्रस्ताव की ले आउट प्लान को बदला नहीं जायेगा।
 - वन भूमि पर किसी भी प्रकार का कोई श्रमिक शिविर नहीं लगाया जायेगा।
 - प्रयोक्ता एजेंसी द्वारा श्रमिकों तथा कार्यस्थल पर कार्यरत स्टाफ को अधिमानतः वैकल्पिक इंधन उपलब्ध करायेगी, ताकि साथ लगते वन क्षेत्र को किसी प्रकार के नुकसान तथा दबाव से बचाया जा सके।
 - यदि आवश्यक हो तो प्रयोक्ता एजेंसी पर्यावरण (सुरक्षा) अधिनियम 1986, के अनुसार पर्यावरण अनुमति प्राप्त करेगी।
 - कूड़ा कर्कट निपटान वन विभाग द्वारा जारी योजना के अनुसार किया जायेगा।
 - अन्य कोई भी शर्त इस क्षेत्रीय कार्यालय द्वारा वन तथा वन्य जीवों के संरक्षण, सुरक्षा तथा विकास हेतु समय-समय पर लगाई जा सकती है।
 - यदि कोई अन्य सम्बंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार की जिम्मेवारी होगी।

4. उपरोक्त पैरा-2 के अधीन शर्तों की अनुपालना रिपोर्ट प्राप्त होने के उपरान्त वन संरक्षण अधिनियम, 1980 की धारा-2 के अधीन अन्तिम स्वीकृति के लिये प्रस्ताव पर विचार किया जायेगा। केंद्रीय सरकार की अन्तिम अनुमति दिये जाने तक वन भूमि का उपयोग नहीं किया जायेगा।

भवदीय,

 (सी० डी० सिंह)
 10/09/2020
 उप वन महानिदेशक (केंद्रीय)

प्रतिलिपि:-

- अपर वन महानिदेशक (वन), पर्यावरण वन एवं जलवायु परिवर्तन, मंत्रालय, इन्द्रा पर्यावरण भवन, जोर बारा, अलीगंज, नई दिल्ली।
- The Principal Chief Conservator of Forests, Haryana Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
- Nodal Officer-cum-CF (FC), Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009
- Addl. PCCF (FCA) & CAMPA, Government of Haryana, Forest Department, Sector-6, Van Bhawan, Panchkula, Haryana. 134009
- The Divisional Forest Officer, Forest Division and District Gurugram, Haryana.
- The Inspector General of Police, I.R.B., Bhondsri.

वन विभाग, हरियाणा सरकार
कार्यालय वन मण्डल अधिकारी, गुरुग्राम
वन परिसर, सोहना रोड, नजदीक न्यायालय परिसर, गुरुग्राम, दूरभाष-0124-2322057

क्रमांक: 1022-6

दिनांक: 15/9/2020

प्रेषित:- Inspector General of Police
I.R.B.Bhondsi
Gurugram.

विषय: Diversion of 23.87 ha forest land (closed under section 4 & 5 of the PLPA, 1900) in favour of Inspector General of Police, IRB Bhondsi Gurugram for construction of buildings and roads for Police Training & Research, Indian Reserve Battalion along Bhondsi-Damdama-Rithoj road KM 3 L/S at Bhondsi under Forest Division and District Gurugram (Proposal No. FP/HR/Others/42509/2019)

उपरोक्त विषय के सम्बन्ध में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के पत्र क्रमांक 9-HRC008/2020-CHA दिनांक 10.09.2020 द्वारा आपके केस में सैधान्तिक स्वीकृति प्रदान की गई है। अतः आपको सी0ए0 स्कीम अनुसार जमा करवाने वाली राशि का विवरण (डिमाण्ड नोट) निम्नलिखित प्रॉफोर्मो में भरकर भेजते हुये लिखा जाता है कि प्रस्ताव से सम्बन्धित राशि 14,28,02,885.00/-₹0, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के web portal <http://parivesh.nic.in> के माध्यम से चालान जैनरेट करके उसमें अंकित लेखा में ही आनलाईन जमा करवाये तथा आनलाईन चालान/रसीद इस कार्यालय को जमा करवाये, ताकि आगामी कार्यवाही अमल में लाई जा सकें।

1. Compensatory Afforestation	2,27,75,493-00
2. Additional Compensatory Afforestation	0-00
3. Penal Compensatory Afforestation	3,38,76,304.00
4. Catchment Area Treatment	Nil
5. Safety Zone	Nil
6. Additional Charges for protected area	Nil
7. Net Present Value (NPV)	2,11,72,690-00
Any other charges (if any) Barbed wire & Supervisory Charges	3,69,73,549-00
8. Felling Charges	0-00
9. Other Charges1 (if any) Soil & Moisture Conservation charges	82,69,198-00
Other Charges2 (if any) Exigency Charge	29,45,871-00
Other Charges3 (if any) Site Specific requirement & other charges	1,67,89,780-00
Total	14,28,02,885.00
Remarks	

Note:- As per instruction vide Moef above letter an undertaking that "no such proposal for compliance of stage-I approval is pending with this division." is to be provided

पृ0 क्रमांक/ 1023-6

दिनांक/ 15/9/2020

एक प्रति मुख्य वन संरक्षक (एफ0सी0ए0) हरियाणा, पंचकूला को पर्यावरण, वन एवं जलवायु मंत्रालय, भारत सरकार के पत्र क्रमांक 9-HRC008/2020-CHA दिनांक 10.09.2020 के सन्दर्भ में भेजते हुये अवगत करवाया जाता है कि वन मण्डल अधिकारी, करनाल, द्वारा बनाई गई प्रतिपूर्ति पौधारोपण स्कीम की राशी उक्त राशी में शामिल है।

वन मण्डल अधिकारी, 0/c
गुरुग्राम।

वन मण्डल अधिकारी, 0/c
गुरुग्राम।

F. No. 11-42/2017 – FC
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryaravan Bhawan,
Aliganj, Jorbhagh Road,
New Delhi – 110003

Dated: 21st January, 2018

To
The Principal Secretary (forests)
All States/Union Territory Governments

Sub: **Activities which constitutes violations of provisions of Forest Conservation Act 1980 and rules made thereof and guidelines issued in this behalf, by user agencies and quantum of penalty to be imposed –regarding common guideline to be followed by FAC/REC while considering the proposal under FC Act 1980.**

Sir,

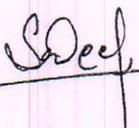
I am directed to invite your kind attention that the Forest Advisory Committee (FAC), constituted under Section 3 of the Forest Conservation Act 1980, while discussing proposals submitted under FC Act 1980, in its meeting held on 25.04.2017 noted with great concern somewhat inconsistent approach adopted by different Regional Empowered Committees of MoEF&CC and FAC itself in case of violations committed by user agencies of forest land in contravention of the provisions of Forest Conservation Act, 1980 and consequently recommending monetary penalty such as penal CA and penal NPV etc. in addition to mandatory compensatory levies. It was observed that the decisions to classify certain activities undertaken by the user agencies as violation and quantum of penalty imposed therein for the similar offence are different on different occasions due to absence of common guidelines.

2. It was, therefore, decided by the FAC to constitute a Committee of APCCF (central) Regional Offices, MoEF&CC and a member of the FAC to examine various aspects and different situations and activities which will constitute violations of provisions rules and guidelines issued under Forest Conservation act 1980 and suggest penalty in various situations, if the activities are treated as violation and thus as offence so as to dissuade the user agencies from committing such violations in future and compensate the loss caused due to such violation.

3. Accordingly on the recommendation of FAC, the following Committee was constituted vide this Ministry's letter of even number dated 05.06.2017.

- | | |
|---|----------|
| i. Dr. Tejinder Singh, APCCF, Regional Office, Bhopal; | Chairman |
| ii. Dr. Sanjay Deshmukh, Member, FAC; | Member |
| iii. Sh. Kanwarjit Singh, APCCF, Regional Office, Nagpur; | Member |
| iv. Sh. MRG Reddy, APCCF, Regional Office, Chennai; | Member |

4. The Committee submitted its recommendations to the Ministry on 15.05.2017 and the same was discussed in the Ministry and the final recommendation of the Committee was placed before the Forest Advisory Committee in its meeting dated 26.10.2017. The recommendation of the Committee was accepted and recommended by the FAC. The recommendations of FAC was placed before the competent authority in the Ministry. The


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competent authority has accepted the report of the Committee on the recommendation of the FAC.

3. Accordingly, this Ministry has decided to adopt following guidelines while imposing penalty in various cases, on the recommendations of FAC/REC after due deliberation in its meeting, for use of forest land for non-forestry purposes in violation of the provisions of the Forest (Conservation) Act 1980, Rules made thereof and guidelines issued from time to time to implement FC Act and Rules:

A. In cases where the proposal under FC Act has not been submitted and forest land is diverted without FC:

- i. Diversion of forest land for non-forestry purposes without the prior approval of the competent authority in the state will be dealt under the provisions of Indian Forest Act 1927 or State Forest Acts or any other State act dealing with such land as the case may be. The land in question will not be considered as diverted under FCA 1980 and the status of land shall continue to be Forest.
- ii. If the permission for use of forest land for non-forestry purposes have been granted by the state authority without the prior approval of the central government under section 2 of the Forest Conservation Act 1980 then action under section 3A and /or 3B of FC Act, as may be applicable shall be taken against the authority causing the diversion. A report with full details of violation shall be submitted by the State Government on the recommendation of the Forest Department of the State to the Ministry of Environment, Forests & Climate Change Government of India, New Delhi and formal enquiry shall be conducted by the Regional Office of the MoEF & CC.

B. In cases where the proposal under FC Act is under consideration and forest land is diverted before grant of FC:

- i. The penalty for violation shall be equal to NPV of forest land per hectare for **each year** of violation from the date of actual diversion as reported by the inspecting officer with maximum up to **five (5) times the NPV** plus 12 percent simple interest till the deposits is made.
- ii. In case of public utility projects of the government the penalty shall be 20 % of the penalty proposed in para (i) above.
- iii. State government will initiate disciplinary action against the official concerned for not being able to prevent use of forest land for non-forestry purpose without prior approval of Government of India.
- iv. User agency responsible for violation shall be prosecuted under local Act of the state for unauthorized use of forest land without the permission of state authority.

C. Violation /non-compliance of any conditions imposed while granting approval under FC Act:

In such cases the penalty will be imposed on the recommendation of the APCCF Regional office in whose jurisdiction the alleged violation has occurred. The violation will be reported to REC/FAC and the committee will give time to comply the conditions within stipulated time:

- i. In case the offence is proved then the penalty shall be imposed for violation committed over forest area without approval equal to twice the normal NPV.
 - ii. In case of public utility projects of the government the penalty shall be 20 % of the penalty proposed in para (i) above.
- (P. S.)

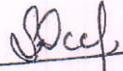
D. Violation on account of change of land use in the approved mining plan:

- i. No penalty is to be imposed for such violation if the change is as per change in mining plan duly approved by competent authority. User agency shall intimate all approvals related to change in mining plan to the regional office within one month of approval. In other cases, change in land use plan shall not be carried out without prior approval of MoEF&CC under the provisions of FCA 1980.
- ii. Any violation of change in land use (other than mining operations), penalty of two times the NPV plus simple interest 12 per cent from the date of actual violation committed will be imposed.
- iii. In case the approved change in mining plan is not intimated within one month of the approval the same fine shall be imposed as in para D(ii).

E. In cases where 'Forest land' has been changed to 'non forest land' in government records: If the violation is not attributable to the user agency, no penalty shall be imposed.

This issue with the approval of the Competent Authority.

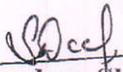
Yours faithfully,


(Sandeep Sharma) 29.1.16

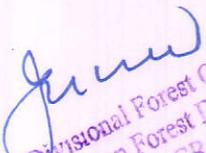
Assistant Inspector General of Forests

Copy to:

1. Prime Minister's Office
2. Secretary, Ministry of Mines/Coal/Steel/Power, Government of India.
3. Principal Chief Conservator of Forests, All States/UTs.
4. Nodal Officers, the Forest (Conservation) Act, 1980 All States/UTs.
5. All Regional Offices, Ministry of Environment, Forests and Climate Change.
6. Joint Secretary in-charge, Impact Assessment Division, MoEF&CC, New Delhi.
7. PS to Hon'ble Minister of Environment, Forests and Climate Change and Minister of State for Environment, Forests and Climate Change.
8. Chairman, State Environment Impact Assessment Authority, All States/UTs.
9. Member Secretary, State Environment Impact Assessment Authority, All States/UTs
10. All Directors/Assistant Inspector General of Forest in Forest Conservation Division of MoEF&CC.
11. All Advisors/Directors/Dy Directors in Impact Assessment Division of MoEF&CC.
12. Sr. Director (Technical), NIC, MoEF&CC with a request to place a copy of the letter on website of this Ministry.
13. PPS to the Secretary for Environment, Forests and Climate Change, New Delhi.
14. PPS to the Director General of Forests & Special Secretary, MoEF&CC, Gol.
15. PPS to the Addl. Director General of Forests (Forest Conservation), MoEF&CC, Gol.
16. PPS to the Inspector General of Forests (Forest Conservation), MoEF&CC, Gol.
17. Guard File.


(Sandeep Sharma) 29.1.16

Assistant Inspector General of Forests


Divisional Forest Office
Gurgaon Forest Division
GURUGRAM